

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 55
TO BE ANSWERED ON 25.04.2016**

LAWS FOR DOMESTIC WORKERS

55. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has assessed the number of domestic workers in the country and if so, the details thereof, State/UT-wise;
- (b) whether the Government has enacted/proposes to enact a law to regulate the working condition of domestic workers and provide them social security and if so, the details thereof; and
- (c) whether a memorandum signed by thousands of domestic workers was also submitted to the Government by the 'National Platform for Domestic Workers' and if so, the details thereof and the action taken by the Government thereon?

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): The details of number of domestic workers employed in the country are not maintained at central level. However as per 68th round survey (July, 2011-June, 2012) of National Sample Survey Organization (NSSO), the estimates of domestic workers are given below:

Category of domestic workers	No.
Male	11.56 lakhs
Female	23.23 lakhs
Total	34.79 lakhs

The Registrar General & Census Commissioner has also conducted a survey in 2011 and the result is not yet finalized.

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(b): No, Madam.

(c): A memorandum dated 23.04.2013 was submitted to the Government by 'National Platform for Domestic Workers' requesting for enactment of a comprehensive legislation for regulating the conditions of work and providing of social security benefits to domestic workers.

The Government is working on a National Policy for Domestic Workers.
